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Central Administrative Tribunal, Principal Bench

**Review Application No.370 of 2003 in
Original Application No.1243 of 2003**

New Delhi, this the 14th day of January, 2004

**Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.A. Singh, Member (A)**

Shri P.S. Meena
S/o late Shri G.R. Meena,
R/o C-42, East of Kailash,
New Delhi

.... Applicant

Versus

Union of India, through

1. The Foreign Secretary
Ministry of External Affairs,
South Block, New Delhi
2. The Joint Secretary (CNV)
Now the Director (CNV)
Ministry of External Affairs,
South Block, New Delhi
3. The Secretary,
Union Public Service Commission
Shahjahan Road,
New Delhi

.... Respondents

O R D E R (By Circulation)

By Justice V.S. Aggarwal, Chairman

Applicant seeks review of the order passed by this Tribunal in O.A.1243/2003 decided on 24.10.2003. This Tribunal, keeping in view the totality of facts and the earlier findings arrived at by this Tribunal, had dismissed the petition.

2. Applicant seeks review of the said order. Perusal of the review application indicates that the applicant seeks to re-argue the matter. In review petition, unless there is any error apparent on the face of the record, re-argument cannot be a subject-matter for

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review. We find that the petition is without merit.

3. Resultantly, the same is dismissed by circulation.


(S.A. Singh)

Member (A)


(V.S. Aggarwal)
Chairman

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